

as Annexure II.

(S)

9. That in pursuant, the Liquidator is Re-Constituting the Stakeholder Consultation Committee in the lights of the amended regulation dated 16.09.2022 issued by the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016., which is as under:

| RE-CONSTITUTED LIST OF STAKEHOLDERS AS ON 15.10.2022 | | | | |
|---|---|----------------------|-----------------------|----------------|
| S.NO. | NAME OF FINANCIAL CREDITORS | AMOUNT CLAIMED (INR) | AMOUNT ADMITTED (INR) | % VOTING SHARE |
| 1 | CANARA BANK Office at Roorkee Road Branch, Roorkee Road, Muzaffarnagar, Uttar Pradesh - 251001 | 334,095,044.00 | 334,095,044.00 | 81.10 |
| 2 | SHRIYANK WADHAWA 778/11, Gandhi Colony, Muzaffarnagar, UP - 251001 | 6,300,000.00 | 6,300,000.00 | 1.53 |
| TOTAL (A) | | 340,395,044.00 | 340,395,044.00 | 82.63 |
| S.NO. | NAME OF OPERATIONAL CREDITORS | AMOUNT CLAIMED (INR) | AMOUNT ADMITTED (INR) | % VOTING SHARE |
| 1 | PVVNL, MEERUT Office at Electricity Urban Distribution Division III, 16 Tikait Vihar Near Vashundra Residency Muzaffarnagar | 40,419,294.00 | 40,419,294.00 | 9.81 |
| 2 | SHREE JI TRADERS 892/35, Kedia Vatika, Bhopa Road, New Mandi, Muzaffar Nagar – 251001, Uttar Pradesh, India | 5,051,805.00 | 5,038,530.00 | 1.22 |
| 3 | OBEROI SONS 43/4, Gopal Batika, P. L. Sharma Road, Meerut – 250001 | 3,968,564.00 | 3,968,564.00 | 0.96 |
| 4 | MAA CHINNAMASTIKA CEMENT AND ISPAT PVT LTD Vill. Hehal, Post Barkakana, Dist. Ramgarh – 829103 (Jharkhand) | 586,044.00 | 586,044.00 | 0.14 |
| 5 | BJS ELECTRO-TECH C-177, Mayapuri Industrial Area, Phase – II, New Delhi – 110064 | 31,624.00 | 31,624.00 | 0.01 |



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|-------------------|---|----------------|----------------|--------|
| 6 | CENTRAL GOODS & SERVICE TAX, DEPARTMENT OF REVENUE, MINISTRY OF FINANCE, GOVT OF INDIA office of Deputy Commissioner, Central Goods & Excise Division - I, Muzaffarnagar, Shakuntalam Awas Vikas Colony, Circular Road, Muzaffarnagar - 251001 | 324,096,034.00 | 21,509,680.00 | 5.22 |
| TOTAL (B) | | 374,153,365.00 | 71,553,736.00 | 17.37 |
| GRAND TOTAL (A+B) | | 714,548,409.00 | 411,948,780.00 | 100.00 |

The Resolution Professional / Liquidator had admitted the claims of Mr. Shriyank Wadhawa, Financial Creditor and Central Goods & Service Tax Department of Revenue, Ministry of Finance, Govt. of India as Operational Creditor during the period of CIRP. However, in the light of, Amended Regulations dated 16.09.2022 of IBBI, the claim submitted during CIRP has been admitted and Re-constitute the List of Stakeholders of the Corporate Debtor.

10. That Commercial Tax Department, Muzaffarnagar, U.P submitted his claim on 16.04.2022 during liquidation process of M/s Chaudhary Ingots Private Limited for the debt of Rs. 13,46,33,862/- which includes Principal of Rs. 9,31,50,075/- interest of Rs. 4,14,83,787/-. There was a delay of 107 days from the last date of submission of claim before the office of the liquidator / the Liquidator and under Insolvency and Bankruptcy Code, 2016, the liquidator has no power to condone the delay in submission of the claim. As on 03.05.2022, the Liquidator informed the Commercial Tax Department, Muzaffarnagar, U.P to approach the Hon'ble NCLT to condone the delay for late submission of claim. The Liquidator could only admit their claim on the direction of Hon'ble NCLT. Accordingly, Commercial Tax Department, Muzaffarnagar, U.P did not proceed further till date so their claim is still not admitted.

